THE DEPUTY CHAIRMAN: Please take your seats. I say, please take your seats. I request Mr. Bhattacharjee, you had your say. There is no point in...

श्री सुरेन्द्र निं् : मंत्री जी कुछ कहना चाहते हैं ? (व्यवधान)

उपसमापति: नहीं कहना चाहते हैं (ध्यवधान) प्रापको मैं कौन सी बोलं (व्यवधान) हिन्दी में अपनी जगह बैठ जाइये। ਕੈਂਠ जाइये

If he wanted to say, he would have taken my permission. He has not. I have other business also. (Time bell rings) Please take your seats. He does not want to say anything. I am telling you, you don't understand my language or what? If he wanted to speak, he would have asked my permission. Please take your seats... Don't argue. I have asked someone else to speak. You are not the only one to keep on speaking, I request you to take your seats. He is also a Member. He has a right to speak. Please take your seats... Mr. Jagesh. Desai, you are a senior Member. Please take your seat. (Interruptions) You are present in the House. I have seen you. I have heard you. Take your seat. (Interruptions) I am giving you the last warning. If the Members are not going to abide by my ruling, I will have to take some action. If the Minister wanted to speak, he would have got up and asked for my permission. He has not. Now it is

SHRI P. SHIV SHANKER (Gujarat); The hon. Minister is still thinking. Let him think out and then speak. (Interruptions')

THE DEPUTY CHAIRMAN. Please. ... (Interruptions)... Please sit down (Interruptions)... Mrs. Natarajan please sit down. You don't understand when I said the Minister. •• (Interrup-

You don't understand tions)... me?.. (Interruptions).. If you cannot abide by my ruling, please do not disturb this House. We have a listed business. I will allow that. You cannot keep holding the House to ransom. Please sit down. Please take your seat. I request you, take your seat. Don't fight your battle here like this. Please sit down. I say, sit down.

Consulting Chief

Justice of India

THE DEPUTY CHAIRMAN: He is sitting, Mr. Shiv Shanker. We don't know. He is not answering. I connot force him.

SHRI S. JAIPAL REDDY (Andhra Pradesh); They can go to the lobby... ... (Interruptions)...

SHR1 N. K. P. SALVE: (Maharashtra); Would the Finance Minister like to reply? There is a very important point.

THE DEPUTY CHAIRMAN: No. I have asked someone else to speak. Mr. Salve, I am sorry, that matter Is settled.

... (Interruptions)... Mr. Salve, no; I have asked someone else to speak... (Interruptions). Let us have some order in the House. I have identified another Member to speak. He will speak. ... (Interruptions)... please.

RE. APPOINTMENT OF JUDGES. WITHOUT CONSULTING CHIEF JUSTICE OF INDIA

SHRI K. G. **MAHESWARAPPA** (Karnataka); Madam, I am raising an important matter relating to the appointment of Judges.... (Interruptions) ... I would not have raised this matter but for the fact that the Law Minister assured this House that he was going tO show the confidential file to the Leader of the Opposition, in the presence of the Chairman in his chamber, relating to

[Shri' K. G- Maheswarappa]

whether three Judges were appointed "Without consulting the Chief Justice of India and whether such a thing had •happened, I read it in the Bombay edition of the Times of India that no such thing had happend, no papers were shown to the Chairman and nothing was disclosed. "It appears", it is also reported, "it is a private understanding between {he Leader of the Opposition and the Law Minister that this matter should not be raked up. ".... (Interruptions).,.

; '. THE. DEPUTY CHAIRMAN; It is a newspaper report..

SHRI K. G. MAHESWARAPPA; This is very important... (Interruptions)...

THE DEPUTY CHAIRMAN: Let me listen.

- SHRI K. G. MAHESWARAPPA: Further disclosures, startling disclosures, are there and I am going to bring them be-
- "fore' the House because it was disclosed in; this House that the file relating to the three appointrhent of Judges will be shown. Then Mr. Shiv Shanker
- * openly said to the Press that it was not mandatory to take the consent of the Chief Justice. He is a " very senior advocate and he was been a Judge. As a humble advocate I want to bring to your notice that consultation is absolutely essential under the Constitution Consent may not be necessary. Even if he does not consent, the President can appoint a Judge. If there is no consultation at all, then it is a constitutional violation. It is a clear violation, and the previous Government-the Congress Government—appointed Judges[^] clearly violating 'the mandatory provisions of the Constitution... (Interruptions)...

, -M read the proviso to article 124 (2) of the Constitution, which k very, very clear. -

Provided that in the case bf appoint. ment of a Judge other than the Chief . Justice, the Chief Justice of India shall . always be consulted.

There are any number of decisions of the High Courts and Supreme Court. Consultation is mandatory. Supposing his opinion, is against it, he can over-rule it. But without consulting him if Judges are appointed, then it is unconstitutional.

Consulting Chief

Justice of India

THE DEPUTY CHAIRMAN. What do you want to stay?... (Interruptions)... Please let me hear.

SHRI K. G. MAHESWARAPPA: I have got very great respect for the Leader of the Opposition. He is a legal luminary. He has said in the Press that it is not necessary... (Interruptions)... The reporting may be bad— I will read out the report also.

SHRI YASHWANT SINHA (Bihar): He will give you an opportunity to correct also!

THE DEPUTY CHAIRMAN; He is mentioning some reports in the newspapers attributed to you, wherein you have said it is contrary to the provisions of the Constitution. That is what he is re-ferring to. (Interruptions) He has a right to say what he wants to.

SHRI K. G. MAHESWARAPPA; This is a very important matter. I want to bring this to the notice of the House. (Interruptions)

THE DEPUTY CHAIRMAN; He is only mentioning it. If Mr. Shiv Shanker wants to reply, he is free to do so. Otherwise he is not. I am not taking any request for him to reply.

SHRI K. G. MAHESWARAPPA:

Madam, Mr. Shiv Shanker maintains that he does not know any judge who was appointerl without the consent of the Chief Justice during the Congress days.

THE DEPUTY CHAIRMAN; Tt is in the same way as neka Gandhi's matter was raised.

SHRI K. G. MAHESWARAPPA. T want to know whether he sticks to this proposition. He said he does not know whether such an appointment is made.

U is a very important statement coming 'from a senior Cabinet Minister. He says to the Press he does not know whether such an appointment is made. On the other day he challenged that appointments were not being made without his consultations. The Law Minister said he is prepared to show the appointment files. Not only three judges, the Law Minister has said, six judges were appointed without consultations. (Interruptions) There are other startling disclosures.

THE DEPUTy CHAIRMAN: Now, what do you want?. Do you want the files to be shown?

SHRI K: G. - MAHESWARAPPA, I will* come to that later, Madam. There are many other things that, I want to disclose. Let him reply. If he denies I will accept it. (Interruptions)

THE DEPUTY CHAIRMAN: I am not forcing you, Mr. Shiv Shanker, to reply. But if you are willing to do so...

SHRI KAMAL MORARKA (Rajasthan); He has not yet finished.

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh): He is still on his legs.

SHRI K. G. MAHESWARAPPA: Madam. the issue had cropped up w'heni Mr. Shiv Shanker in the jieat of a nande-monium in the Raiva Sabha over the Sved Modi case challenged Mr Goswami on August 16 to prove his allegations that the erstwhile Congress administration had appointed at "three iudges without least the recommendation of the Chief Justice. •.

SHRIMATI MARGARET ' ALVA (Karnataka): So what?

SHRI K. G. MAHESWARAPPA; Let this House know whether it is a fact that the Judges were appointed without consulting the Chief Justice. I want an assurance. You are in the know of the matter.

THE DEPUTY CHAIRMAN: You want an assurance from the Law Minister, He is not here, but I w'ill see the Government takes note of 'X SHRI K. G. MAHESWARAPPA: Mr. Shiv Shanker challenged the Law Minister that such a thing had not happened. I want to know whether he sticks to that position now Or not. The second point is Mr. Shiy Shanker and the Law Minis--ter have come to an understanding to close this matter. Why?

SHRIMATI MARGARET ALVA: Ask your Law Minister.

SHRI K. G. MAHESWARAPPA; & it correct or not? I will read further, If the Congress Members feel that it is a very small matter and if the Chair also feels it is a small matter, I will sit down.

THE DEPUTY. CHAIRMAN: No;. The Chair has permitted you.

SHRI KAMAL MORARKA. Don't, sit down. Madam, he is threatening to" sit down.

THE DEPUTY CHAIRMAN: ' I wish everybody threatens me like this.

SHRI K. G. MAHESWARAPPA;, Mr. Shiv Shanker even offered, to seek apology if he is proved wrong. He said he is prepared to₁ make a public apology. I would like to know whether he is proved wrong or he is still correct or whether he is going to make a public apology. That is one thing. There are So many other things I would like to refer fo.

THE DEPUTY CHAIRMAN: - That you can show me in my chamber.

SHRIMATI MARGARET ALVA: Madam, the UP State Government plane was used 'for Mr Jethmalani to gat_{CT}-the court from Delhi to' defend Mr Sanjay Singh in the Modi murder case. {Interruptions}

मोदी हत्याकांड में श्री जेठमलानी जी वकील हैं, जिनके लिये यह सब कुछ हो रहा है । . . (व्यवधान) सरकारी साधन का दरुपयोग हो रहा है।

जक्कजापति : ग्राप बैठ जाइये । It is a matter between Mr. Shiv Shanker and him. Don't interfere into it. It is none of your business. It does not concern at all. Something happened in the House. That is a different matter.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Madam, I am on a point of order.

SHRI K. G. MAHESWARAPPA: Then, it was announced that Mr. ... {Interruptions')...

SHRI HARVENDRA SINGH HANSPAL (Punjab): He has made his point. What more he wants to say?

THE DEPUTY CHAIRMAN; Everybody reads from the newspaper in this House these days... {Interruptions),.. You don't make a noise like this; otherwise nobody will have to refer any matter in the House. He is reading something which he thinks is relevant. It is his right to think what is relevant. It is for me to decide what is wrong. Let him read... {Interruptions)...

SHRIMATI MARGARET ALVA: I am on a point of order.

THE DEPUTY CHAIRMAN; Let him finish, then, I will allow you. ... {Interruptions)...

SHRI K. G. MAHESWARAPPA: On the 20th before the Chairman confidential file was.. {Interruptions}.. No such thing happened on the 20th or on subsequent days... {Interruptions)...

THE DEPUTY CHAIRMAN; You want the confidential file to be shown?

SHRI K G. MAHESWARAPPA: No.

Justice of India THE DEPUTY CHAIRMAN; Then, what

do you want?... {Interruptions)...

Consulting Chief

SHRI K. G. MAHESWARAPPA: Let him deny it. The House was told about this matter and that is why I raised it.

SHRIMATI MARGARET ALVA: Madam, I am on a point of order. ... {Interruptions)...

THE DEPUTY CHAIRMAN: Please sit down. He has taken my permission. ... {Interruptions)... Mrs. Alva, please don't stand on the rules. If I start abiding by the rules, then, nobody will open their mouth... {Interruptions)... Now I am taking up clarifications on the Calling Attention Shri statement. Kamal Morarka... {Interruptions)... 1 am not permitting it.... {Interruptions).. Mrs Maheswarappa, now that matter is over. Please take your seat.

SHRI K. G. MAHESWARAPPA: I have not yet completed. All the names should be. •. {Interruptions)...

THE DEPUTY CHAIRMAN; Please sit down.

SHRI K. G. MAHESWARAPPA; I want to know... (Interruptions)...

THE DEPUTY CHAIRMAN: down. I will consult the Law Minister as to what happened .. {Interruptions) Mr. Shiv Shanker, do you want to say something?... (Interruptions),.. He is on his concerns him. ... legs. It (Interruptions)...

श्री ईश दत्त यादव : (उत्तर प्रदेश) : इनका जो सवाल है... (व्यवधान) सुनिये, जो यह पूछना चाहते हैं, मैं शिव शंकर जी से निवेदन करूंगा कि ग्राप एक मिनट बैठ जाएं श्रीर हमको सून लें। इस हाउस में जो गोस्वामी जी के बीच में और पी० शिव शंकर जी के बीच में हुआ था . . (व्यवधान)

श्री पी० शिव शंकर (गुजरात): महोदया, मैं बोलने के लिये खड़ा हुआ हं। ... (व्यवधान)...

श्री इंश दल यादव: उन्होंने कहा था कि प्रीवियस गवर्नमेंट ने बिन चौक जस्टिस के कसेंट के कोई जज एप्वायंट नहीं किया था, तो गोस्वामी जीनेकहा था कि नहीं प्रीवियस गवर्नमेंट ने विना चौफ जस्टिस के कंसेंट के जज को एप्वायंट किया था। ...(ब्बवजान) जब यह मामला ऋषा तो यह तय हमा कि . . (व्यवधान)

THE DEPUTY CHAIRMAN. He is on his legs... (Interruptions)...

श्री ईश दत्त यादव : दो सवाल खडे हैं। एक सवाल तो यह है कि यह फाईल क्यों नहीं दिखाई गई? अगर दिखाई गई तो जिसने गलत बयान किया है ह।उस में उ⊣के खिलाफ कार्यवाही हो। . . . (व्यवधान)

THE DEPUTY CHAIRMAN: It con. cerns hitn.

श्री इंश ःस याउव : दसरी चीज है, श्री शिब शंकर ने इस ह। उस में बयान दिया कि . . . नहीं . . . (ब्यवजान) राय से एप्वा-यटमेंट रही है ... (व्यवधान)

THE DEPUTY CHAIRMAN: Please take your seats.

श्री ईश ्ल या व: ऐसी कोई ग्राव-श्यकतः नहीं है।...(व्यवधान)

SHRIMATI MARGARET ALVA: I raised the point of order even before him,

THE DEPUTY CHAIRMAN. Let him stop talking... (Interruptions)...

K, G. MAHESWARAPPA: 1 "SHRI Madam last point.

उरतमापति ग्राप बैठ जाइये ग्रापका लास्ट प्वायंट हो गया ।... (व्यवधान)

SHRI AJIT p. K. JOGI (Madhya Pradesh): Madam, I am on a point of order.

SHRIMATI MARGARET ALVA: Madam, I am on a point of order.

Consulting Chief

Justice of India

THE DEPUTY CHAIRMAN; I cannot allow two points of order at the same time... (Interruptions)...

SHRIMATI MARGARET ALVA; He is making some charges against a member... (Interruptions),.. He has to give written notice for this. The point of order raised by me tup been left out here.

THE DEPUTY CHAIRMAN: Mr. Shiv Shanker, do you want to speak? ... (Interruptions)... Mrs. Alva, he is not making any allegation.

SHRI KAMAL MORARKA; Madam, Mrs. Alva is unnecessarily getting charged. There is no charge.

THE DEPUTY CHAIRMAN: Let m discharge my duties at least.

SHRIMATI MARGARET ALVA; He has Said something false. (Interruptions)

THE DEPUTY CHAIRMAN: Mrs. Alva, vou did not hear because there was so much noise but I heard it. I checked the record and I know it. (Interruptions). He did not... (Interruptions)... He says, he is not making any allegation. He says, he is rot. (Interruptions). Why should you put it in his neck? (Interruptions).

SHRI K. G. MAHESWARAPPA: I want a clarification from the Law Minister (Interruptions).

THE DEPUTY CHAIRMAN: You sit down. (Interruptions). Let me dispose of the point of order in my hand. Please take your seat. Mrs. Alva, perhaps you did not hear the person speaking but I heard him. He is saying, he is reiterating that he never levelled any charge. He is mentioning something which happened in the House when there was discussion and the Law Minister made one statement and Mr. Shiv Shanker made another and the Law Minister said before me, he is prepared. You were not here in the House. Mr. Atal Bihari

. [The Deputy Chairman]

Vajpayee was here. The Law Minis ter said it on Friday that he is going to lay the files on the Table of the House. Mr. Atal Bihari Vajpayee ob jected to it. He said you cannot show it. (Interruptions) I remember every word of it. It could be shown la the Chairman's Chamber and I said, if so agreed, the Chairman could be in formed and Mr. Shiv Shanker and the Law Minister can see the florles. To that, Mr. Atal Bihari Vajpayee again pointed out, then what? After he sees file, the is he going to come back report the to to House. said, yes, he will come and say, he is satisfied or dissatisfied, whatever the result would be. That is the background of it. There is no allegation whatsoever. This is what happened in the House. (Interruptions)

SHRI SUBRAMANIAN SWAMY: Madam, I am on a point of order. (interruptions)

SHRI AJIT P. K. JOGI: He has referred to the statement given by Mr. p. Shiv Shanker to the press and he said, he has miused... (*Interruptions*) That is the allegation.

SHR1 SUBRAMANIAN SWAMY: "Madam, before Mr. Shiv Shanker speaks, I would like to have a point of order. Mr. Shiv Shanker, will you yield for. one minute? Madam, I am rising on article 121 of the Indian Constitution. This one question of how the Judges are appointed to be discussed in this House is most unfortunate. Suppose for example, it is • true, then these Judges would be suspect in the eyes of the public. This whole thing should never have been brought in the House because the Legislature, in effect, is a.... (Interruption) I am on. a point of order.

... THE DEPUTY CHAIRMAN: Let him complete.

SHR1 SUBRAMANIAN SWAMY: .. The Parliament is forbidden from discussing the conduct of Judges any-

way or saying anything... (Interrup tion)..

Consulting Chief

Justice of India

THE DEPUTY CHAIRMAN; Please take your seat. Let him say.

SHRI SUBRAMANIAN SWAMY: If any Judge has been so appointed, I believe, in the case of Supreme Court Judges, it is totally false. No Judge has been appointed without the concurrence of the Chief Justice. (Interruptions). How can I say? I can say so many things which are factually correct. (Interruptions).

THE DEPUTY CHAIRMAN; If,, he feels let him say.

SHRI SUBRAMANIAN SWAMY: I happen to be better informed than all of you. (Interruptions) '.

SHRI KAMAL MORARKA; Is Mr. Subramanian Swamy answering for the previous Government?

SHRT SUBRAMANIAN SWAMY: I am not answering for the previous Government and you also learn not to answer for this Government. (*Interruption*),

THE DEPUTY CHAIRMAN; He has raised a point of order. I will remind him what happened that, day in the House. I will tell you what happened in the House that day.

SHRI SUBRAMANIAN SWAMY: I know what happened that day. I have read the records and I would say that under article 121, this Parliament cannot take up this matter on the floor because in effect, it would reflect on all the Judges, because if you do not name the Judges, then there will be suspicion about all the Judges and we have seen recently a politician committing contempt' of court. Any Judge who says something not to the liking of somebody, they say, oh, he was appointed by the previous¹ Government without the concurrence of the Chief Justice.

SHRI, SUBRAMANIAN SWAMY: My point of order is that even if you have directed Mr. Shiv Shanker.... (interruption),

'. 'THE DEPUTY. CHAIRMAN; T did j not direct. Mr. Shiv Shanker.

SHRI SUBRAMANIAN SWAMY: ' or it was agreed ir the House... \ (Interruptions),

'THE DEPUTY CHAIRMAN; Just a j minute, please. I have a right to hear j him. - Please sit down.

SHRI. SUBRAMANIAN. SWAMY: j This matter should not come on the j floor pf this House. This matter should not be raised in the House in j any form because it will be violative j of Article 121 of the Constitution.

THE DEPUTY CHAIRMAN: '-Ali; right. Now I will remind what hap-pened that day. matter was raised about a Judge who was being | transferred from some place. And j that allegation, was levelled against j the Government Or about whom I i do not remember that much correctly. ' (interruption). You are right. Luck-: now, perhaps. And then, on the discussion which was going on between the Law Minister and Mr. Shiv Shanker, ' the matter came; tip. I would. never permit a discussion of the conduct of Judges in'the House. 4"! will i never permit, while I presiding ' over.. here, a discussion on Judges. But when this allegation was raised about someone, the Law Minister came- for- i ward and that is how "Mr. Shiv Shan- j ker and Mr. Dinesh Goswami discusser! that. Mr. Dinesh Goswami was prepared to -show then file and, -Mr. Shiv Shanker knows. I talked '-to- him about it. Mr. Atal Bihari Vajpayee is a/. witness to "what happened in the House..., So. nobody is discussing the conduct. Your -anxiety. {interruption}

SHRI SUBRAMANIAN ' " SWAMY: . 1.. am saying that this matter cannot . come on. the floor of the House because it. will be a reflection terruption)

Consulting Chief

justice of "India

. ' 5THE DEPUTY. CHAIRMAN.;, It was. raised already. You are a. little late. You, are late in the day.. You should have raised it that day ' also when the matter was brought about any Judge anywhere in the country.

SHRI SUBRAMANIAN SWAMY: Even today, since the matter, is, going to be-in the Charr/oer, it cannot come in the 'House. Interruptior).

SHRI P. SHIV SHANKER: Madam, can I not be heard, of all the persons?

THE DEPUTY CHAIRMAN; I want you to be heard, I have been wanting •you' -tO'-be' heard; You allowed"""Mr. Subramanian Swamy.

SHRI' Pi SHIV SHANKER: I never allowed

THE DEPUTY CHAIRMAN:.. I allowed you. You gat downi Otherwise, I did not. want you to sit down.. You may say now what you like.. (Interruption). I will allow.. Mr., ". Shiv Shan-- ker SHRI S. rJAIPAL REDDY (Andhra Pradesh); I, am. referring tcE bis point of order. Article 121 does not, deal with the process pf selection or appointment of Judges...;.....

THE DEPUTY CHAIRMAN: I have ' heard it. ^(Interruption) I have heard Article 121. Shiv Shanker j i,. -, -aap *bbliye*, (*Interruptions*). I have heard that Article 121 does not., deal with that. I heard it. I heard the whole thing. You have said that, Article 12i does not deal with the point" 'Mr. Subramanian Swamy referred to. Your word is beingi recorded., C-K. ? Aap bolitje.

;. SHRI. P. SHIV SHANKER: Madam, I am sorry about the" manner; in-which this issue has been sought to be rais-

U you like to score a point on that (Interruption).

THE DEPUTY CHAIRMAN- Right from the beginning, he did not want to.

SHRI P. SHIV SHANKER: Madam, what happened is this, (Interruptions)

SHRI ISH DUTT YADAV". You are taking it otherwise.

SHRI P. SHIV SHANKER: I am certainly taking it otherwise because of the manner in which it has been put before this House (interruptions).

THE DEPUTY CHAIRMAN;, Let him say what he wants to. He has a right to explain.

SHRI P. SHIV SHANKER: I had a great discussion on this issue with the Law Minister. I had also had a discussion in part with the Leader of the House. I had a discussion with the Law Minister in the presence of the Chairman, Rajya Sabha, also. The point was simple. The hon. Law Minister opined that he would lay it on the Table of the House. It was at the instance of Vajpayeeji who said that the Leader of the House, he and me should sit with the Chairman and sort out the matter. I readand I am prepared to read if. you would likethe records show that Mr. Sikan-. der Bakht raised the issue 'us ke baad kffa hogaV. Then you said that they would have to report to the House.

THE DEPUTY CHAIRMAN: No, No. I did not say that.

SHRI P- SHIV SHANKER: It is there. Would you like me to read?

THE DEPUTY CHAIRMAN: I do not now. I have not read the report. Even if I said it... (Interruption):

SHANKER; I am prepared to SHRI P. SHIV read it. It is on record.

Consulting Chief

Justice of India

THE DEPUTY CHAIRMAN: Ali right. O. K.

SHRI P. **SHIV** SHANKER: Now it is a matter of the point is this. If well, House will reporting back, the perhaps be interested to know as who those judges are. Naturally, questions. thev will these And put would not like to shy away in those circumstances from revealing Let be fraak about names. me would not like to shy away. I ask the Law Minister two questions. One, would the Law Minister kindly tel1 they whether constitutional me are He affirmed that they appointments. all valid. And are constitutionally the second point which he said was that there were no mala fides in volved in the appointments in any they were bona form: fide appoint ments. So. constitutionally they valid appointments.....(Interrup tions) ---- This is what he said. Then the question was whethar we should go into the records and names. Once it comes out that it is a

matter where the appointments are constitutional and there is no favour in any form involved, the bona fides have not been questioned, then it is a matter whe-ther we should look into it and come back and report. If the House wants that we should still look into it, I am prepared to go into it and I will report back. So far as my statement is concerned, I did say, I used the word "recommendation". I said, all the appointments have been effected on the basis of the recommendation. If it is wrong,, I assure the House I will offer my apologies. There is no question of my shying away.

SHRI VIREN J. SHA'H (Maharash-. tra): The question' Whose recommendation?

SHRI K. G. MAHESHWARAPPA: Madam, excuse me. I have not attributed any molo fides.

उपसमापति : ग्रटल जी बोल रहे हैं।

श्री श्रटल बिहारी वाजयेगी: महोदया, इस विषय पर जब चर्चा हो रही है तो कानून मंत्री को सदन में होना चाहिए।

उपसमापति : उनको मालूम नहीं था कि यह बात उठेगी।

श्री अटल बिहारी वाज्येयी: इसलिए मेरा निवेदन है कि चर्चा पूरी नहीं हो सकती है। अब शिव शंकर जी ने कानून मली से क्या कहा, यह बताया है ... (व्यवधान).

श्री पी० शिवशंकर : क्यों न बताऊ ? जब मेरे ऊपर लांछन लगाया जा रहा है कि इस तरह से कहा है he does not know whether such an appointment was made with the con sent. I never said this. Then he read it out. This is what ivas said. Natural ly I will have to say all that. I am prepared to say everything(In terruptions) ----- Vajpayeeji, I assure you that if I have committed any mistake, I am prepared to take punishment of the House. It is a totally different issue. I would never shy away -----

उपसमापितः बसः । श्रवं खत्म हो गया । मैंने पहले ही कहा था कि शोर में सुना नहीं । मैं जा मिनिस्टर साहब से बात करके पूछ लूंगी ।

श्री अटल बिहारी वाजपेयोः महोदया, मैं यह कहना चाहता हूं कि अगर कानून मंत्री श्रीर विरोधी दल के नेता बात-चीत करने के बाद इस नतीजे पर पहुचे हैं... (व्यवधान)

श्री पी०शिव शंकर: ट्रेजरी वेंचिज की तरफ से यह उठाया जा रहा है। हमारी तरफ से उठाया जाता तो और बात थी। यह तो ट्रेजरी वेचिज की तरफ से उठाया जा रहा है।...(व्यवधान)... Should I not speak on that? You don't expect me to speak on it.

Justice of India

SHRI YASHWANT SINHA; How can you object to that? Every Member of the House can raise any issue.

श्री ग्रटल बिहारी वाजपेयी: महोदया, तब तो हम कानून मंत्री को भी सुनना चाहेंगे।...(ब्यवधान)...

SHRI YASHWANT SINHA: Every Member is entitled to raise an issue. Mr. Maheswarappa is as much a Member of the House as anybody else and he has a right to raise this matter.

.....(Interruptions) —

A!fter that, what? No, it was not Atal-ji. It

श्री घटल बिहारी वाजवेयी: महोदया, ग्रापने मुझसे बोलने के लिए कहा था। ...(ब्यवधान)...

उपतमापित: ग्रटल जी चूंकि वहां मौजूद थे, यहां सवाल यह नहीं है कि एक दूसरे पर प्वांइट स्कोर करने का है, जैसे शिव शंकर जी ने कहा। जो हाऊस में हुगा, वह रिकार्ड के ग्रदर है। हो सकता है कि मैंने यह कहा कि ग्रटल जी ने कहा was Sikander Bakhtji. Maybe you are right, it was not Atalji. The second question was raised by Shr Sikander Bakht.

... (Interruptions)...

उसके बाद क्या होगा, शायद वह मालूम करना चाहते हैं ? कल यहां एक बात उठाई गई थी हवाई जहाज के सिलसिले से, कोई एलीगेशन हवाई था 1 कोई I do not know, but the Aviation Minister was here. Some projects (Interruptions) श्रीर उसके सवाल में उन्होंने कुछ कहें। Power projects. ग्रीर उसके सवाल कहा, मंत्री जी ने यहां, हाऊस में कहा कि मैं वह चीजें दिखाने को तैयार हं। In the night I received a call that * [Shri Yashwant Sinha]

those Members had seen the file and they had_, been satisfied. At least I was informed that, they were satisfied I do not know whether the Members want to raise it and say it here. I think they are satisfied.

. A lot of Members went to the Minister, Mr. Arif Mohd. Khan. And Mr. Arif Mohd. Khan rang me up last night and said, "Madam, some Members have raised it; I am prepared to show the file; I have shown the file and they are satisfied. " I do not know whether the Members want to say it oh the floor of the House. Now, unless and until I speak to the Law Minister I cannot take any decision on this. So that matter is closed.

श्री ग्रटल बिहारी वाज्यवी: महोदया,
मैं यह कह रहा था कि या तो यह मामला तव
उठाया जाता जब कानून मंत्री सदन में होते।
लेकिन मैं तो चाहता था कि यह मामला
न उठे। क्योंकि ग्रगर चैंबर में एक बात हुई
है ग्रीर कानून मंत्री ग्रौर विरोधी दल के
नेता इस नतीजे पर पहुंचे हैं कि इसमें सदन
में रिपोर्ट करने लायक कुछ नहीं है तो फिर
यह मामला उठना नहीं चाहिये था। लेकिन
मामला उठ गया ग्रौर कानून मंत्री हैं नहीं,
ग्रब तो ग्रापको कानून मंत्री को बुलाकर
उनकों कहना पड़ेगा कि वह भी ग्रपनी बात कहें
ग्रौर फिर सदन फैसला करे।

उपसभापति : ग्रभी तो हम लोग कालिंग ग्रटेंशन-जब तक भी यह नहीं ग्राते हैं।

NOw we will continue with the Calling Attention.

', SHRI P. SHIV SHANKER; I am prepared to offer apologies. What is the difficulty about it?

SHRI N. K. P. SALVE (Maharashtra): If a matter involves a grievous question of constitutional impropriety and if the Law Minister has any grievance, it is' for' him to come "and say that, not for any Member.

THE DEPUTY CHAIRMAN: He did' not have any grievance. 'SHRI
YASHWANT SINHA: It was discussed in this House.

SHRI N. K. P. SALVE: If the Law Minister was not satisfied that the matter was such that it required either Shiv Shankerji to apologise.....

THE DEPUTY CHAIRMAN: No, no. H_e did not say that. Mr. Salve, the Law Minister does not come into the 'picture at all just now.

SHRI P. SHIV SHANKER; If the, papers are to be laid on the Table of the House and if it is our intention that we should discuss the names of the sitting judges, I am prepared to discuss, if these people want it.

THE DEPUTY CHAIRMAN;... Unless and until I discuss the subject with the ™ Law Minister, I cannot say anything. That matter is closed now. Now I am calling Mr. Kamal Morarka (*Interruptions*) Let us do some business, some listed business.

श्री राम नरेश यादव: महोदया, उत्तर प्रदेश की सरकार सैय्यद मोदी हत्याकांड में ... (व्यवधान)... लखनऊ से दिल्ली ले गयी है... (व्यवधान) महोदया, यह सरकारी मशीनरी का गलत इस्तेमाल है और इस तरह से खुला दुरूपयोग किया जा रहा है यह बहुत ही खतरनाक बात है। ऐसे मामले में उत्तर प्रदेश की सरकार को ... (व्यवधान)

THE DEPUTY CHAIRMAN: Are you spaaking on a different, thing? How can I understand?

श्री राम नरेश यादव : महोदया, मैं एक . मिनट में अपनी बात समाप्त करता हूं।

उपसमापति : ग्राप क्या कह रहे हैं?

श्री राम नरेश यादनः महोदया, मैं यह कह रहा था कि उत्तर प्रदेश की सरकार, आप जानती हैं कि बहुर्जीचत मोदी हत्याकांड लखनऊ & में चल रहा है। उसमें अभियुक्त के वकील हैं जेठमलानी जी। महोदया, सरकारी... (व्यवधान) दिल्ली ग्राता है, दिल्ली से कई घंटे इंतजार किया जाता है। फिर उस प्लेन से वह लखनऊ जाते हैं। प्लेन का इस्तेमाल बुरी तरह से...(व्यवधान)

उपसभापति :

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State matters we cannot raise on the floor of this House. We cannot raise here matters concerning States.

आप खुद मुख्य मंत्री थे, आपको मालूम है कि
स्टेट का मैंटर अगर वह कोई हरिजन का होता है, महिला का होता है तो हम एलाउ करते हैं। स्टेट गवर्नमेंट के मैंटस इस हाऊस में एलाउ नहीं करते। इसलिये आप न बोलिए। आप तो खुद ही मुख्य मंत्री रहे हैं। आप जब मुख्य मंत्री थे हमने आपका कोई मसला नहीं उठने दिया, बैठिये।

1.00 P.M.

Now, what i_s your problem? What is your subject? You tell me... (*Interruptions*)...

r SHRI JAGESH DESAI (Maharashtra). There is a statement of the Minister that more and more **s** should *go* to the private sector... (Interruptions)...

THE DEPUTY CHAIRMAN: No. We have a discussion on, the banking system. I will not permit you like this. He will answer. If he has said something, he will answer. We are discussing the banking system now. Let the more important business be discussed now Yes, Mr. Morarka.

CLARIFICATIONS IN RELATION TO THE CALLING ATTENTION STATE-MENT MADE ON 27TH AUGUST, 1990 REG. RAMPANT CORRUPTION, MISMANAGEMENT AND MOLPROCTICES IN THE NATIONALISED BANKS AND THE ACTION TAKEN BY GOVERNMENT IN THE MATTER—(Contd.)

SHRI KAMAL MORARKA (Rajasthan). Madam, since this Calling Attention Motion relates to the corruption, mismanagement and malpractices in "the banks, I will try and speak about-only a few aspects of the bank-k ing system though I feel that the time has now-come When the House" should have a full-length discussion on th'f . working of the nationalised banks in this country.

Madam, i am on. e of those who were enthused in 1969 when 14 major banks were nationalised and it is also

a matter of credit that during the last 21 years, these has been a sea-change in our banking system.

On the positive side, Madam, there has been a change, lot only in the pattern of credit, - but also in the scope and content of banking. itself. Till 1969, we had a banking system, which was' in the hands of a few people who used to cater to the credit requirements of a certain section of the population for a certain limited purpose. But after the nationalisation of banks

SHRI H. HANUMANTHAPPA (Karnataka): "At the time, you people were sitting here and opposed it... '. (*Inierruptions*)....

SHRI KAMAL MORARKA: You read. the history correctly. Most of the people on this side now, were for a -social change. Everything that is retrograde has happened during the last ten years and we were not with you during the last ten years!

the last 21 years, there Madam:, during has been an enormous, growth in our. banking system. With just eight thousand branches at the time of nationalisation, today, the public sector banks have got 38, 000 hranches all over the country. As against a deposit of about Rs. 4, 500 crores, the total deposits in the banking system today are touching the figure of one lakh seventy thousand crores. These are mindboggling figures. If the deposits were four thousand crores then, now they, are not just eight thousand crores-, hut- they are one lakh seventy thousand crores. It is definitely a mind-boggling figure. One of the reasons for the deterioration in the banking system: -can be found in this growth- rate itself. What (has really happened is that the banking system has not been able, the successive Governments. have -not been. able, - to take. steps required, to cope with the expansion in the banking system And, is my submission to the House, I would try to stick to a. few points and a-few suggestions to the Finance Minister.